



1311 क्षेत्रीय कार्यालय

उ०प्र० प्रदूषण नियंत्रण बोर्ड

चतुर्थ तल, बी-ब्लॉक, पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ।

ई-मेल : rolucknow@uppcb.in

पत्र संख्या : 606/रि.प्र.चिका - 150/24

दिनांक : 30-7-24

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernics Marg, New Delhi-110001

Sub:- Regarding Complaine Report on behalf of Respondent no -2 Uttar Pradesh Pollution Control Board in the matter of O.A. No. 273/2022 Gyanendra Pandey Versus State of UP & Ors. order dated 22.04.2024.

Sir,

In compliance to the order dated 22.04.2024 passed by this Hon'ble National Green Tribunal in O.A. No. 273/2022 matter of Gyanendra Pandey Versus State of UP & Ors, the Complaine Report on behalf of Respondent no-2, Uttar Pradesh Pollution Control Board, Lucknow is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal and consideration.

Enclosure: As above

Your's Sincerely,

(Dr. Umesh Chandra Shukla)

Regional Officer,

Uttar Pradesh Pollution Control Board,
Lucknow

Copy to:

1. Chief Environment Officer (Circle-5), Uttar Pradesh Pollution Control Board, Lucknow
2. Chief Law Officer (Incharge), Uttar Pradesh Pollution Control Board, Lucknow
3. Shri Pradeep Mishra, Advocate for UPPCB.

Regional Officer,

Uttar Pradesh Pollution Control Board,
Lucknow

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
P R I N C I P A L B E N C H , N E W D E L H I

Original Application No. 273 of 2022

IN THE MATTER OF:

Gyanendra Pandey

.....Applicant

Versus

State of U.P. &Ors.

.....Respondent(s)

COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO.-2, UTTAR PRADESH
POLLUTION CONTROL BOARD, IN COMPLIANCE TO THE ORDER DATED
22.04.2024 PASSED BY THE HON'BLE TRIBUNAL.

The Respondent No-2, Uttar Pradesh Pollution Control Board, here in after referred as UPPCB, most respectfully showed as under;

1- That vide its order dated 22.04.2024 this Hon'ble Tribunal has passed the following directions.

".....2. The report dated 20.12.2023 filed by the UPPCB reflects that earlier the EC was imposed upon 31 brick kilns and prosecution was filed against 24. The UPPCB in the report filed on 07.02.2024 has disclosed the names of 31 brick kilns and the date and amount of EC imposed there upon. The chart reveals that the last communication was issued to the District Collector, Sitapur for recovery of EC imposed on these 31 brick kilns on 05.02.2024 and 07.02.2024. Thereafter nothing is shown depicting that any steps have been taken for recovery of EC....."

2- That in compliance to the order dated 22.04.2024, UPPCB has filed Prosecution against remaining 07 Brick kilns on dated 26.07.2024 under section-39(D) of Air (Prevention and Control of Pollution) Act, 1981 as amended. The chart showing status of prosecution is attached as Annexure No. 1.

3- That in compliance to the order dated 22.04.2024 it is to be submitted that UPPCB has conducted inspections of all Brick Kilns the month of June and July 2024. During inspection the Brick Kilns were found closed. Chart showing date of inspection and status of compliance of closure order is attached as Annexure No. 2.

4- That the UP Pollution Control Board has issued letter dated 05.02.2024 and 07.02.2024 to District Collector, Sitapur for recovery of the Environmental Compensation from the defaulter Brick kilns. The copy of letter dated 05.02.2024 and 07.02.2024 is attached as **Annexure No. 3.**

5- That with regard to I.A. no. 171/2024 filed by the Respondent No's. 10, 11, 22 and 25 it is respectfully mentioned here that Hon'ble High Court, Allahabad, Lucknow Bench in Writ-C No. 151 of 2024 on 12.02.2024 has passed following order:-

".....Till the next date of listing, no coercive measures be taken in respect of the cases where properties have been attached. The undertaking, if any given in connected matters and extended earlier, may also operate till the next date of listing....."

Copy of order dated 12.02.2024 of Hon'ble High Court, Allahabad, Lucknow Bench in annexed as **Annexure No. 4.**

6- That Hon'ble High Court, Allahabad, Lucknow Bench in Writ-C No. 151 of 2024 on 16.02.2024 has passed following order:-

".....17. Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions connected in this bunch....."

Copy of order dated 16.02.2024 of Hon'ble High Court, Allahabad, Lucknow Bench in annexed as **Annexure No. 5**

7- That Hon'ble High Court, Allahabad, Lucknow Bench in Writ-C No. 1084 of 2024 M/s Maa Vaishno Brick Field V/s State of UP, Writ-C no. 1230 of 2024 M/s Gurudeen Brick Field V/s State of UP, Writ-C no 1106 of 2024 M/s N.G. Brick Field (Old Name Gold Brick Field) V/s State of UP and Writ-C no. 1126 of 2024 M/s Shiv Narain Brick Field V/s State of UP on 16.02.2024 has passed following order:-

".....For orders, see our order of date passed in Writ-C No. 151 of 2024....."

Copy of above orders dated 16.02.2024 of Hon'ble High Court, Allahabad, Lucknow Bench in annexed as **Annexure No. 6, 7, 8 & 9.**

8- That Hon'ble High Court, Allahabad, Lucknow Bench in Writ-C No. 151 of 2024 on 10.07.2024 has passed following order:-

"List after one month.

Interim order, if any, shall continue till the next date of listing"

Copy of order dated 10.07.2024 of Hon'ble High Court, Allahabad, Lucknow Bench in annexed as **Annexure No. 10**

Therefore, the compliance report of the UP Pollution Control Board, Lucknow is being filed for the perusal and consideration of this Hon'ble Tribunal.

Yours' Sincerely



(Dr. Umesh Chandra Shukla)
Regional Officer,
Uttar Pradesh Pollution Control Board,
Lucknow

Regional Office,
Uttar Pradesh Pollution Control Board
Lucknow

Brick Kiln Prosecution under Section- 39D The Air (Prevention and Control of Pollution) ACT, 1981

Sr. No.	Name of Bric Kiln	Address of Brick Kiln	Date of Prosecution
1	Super Brick Field old name shiv brick field	Murtaza Nagar, Mahmudabad, Sitapur	26-07-2024
2	Gold Brick Field (New Name N G Brick Field	Gauriya, Meeranagar, Mahmudabad, Sitapur	26-07-2024
3	Maa Vaishno Brick Field	Madan Behad, Mahmudabad, Sitapur	26-07-2024
4	Awadh Brick Field	Dariyapur, Mahmudabad, Sitapur	26-07-2024
5	Gagan Brick Field	Ramupur, Kultajpur, Laharpur, Sitapur	26-07-2024
6	Gagan Brick field	Umariya Khanpur Persendi Sachendi, Sitapur	26-07-2024
7	New Gold Brick Field	Vakarnagar, Meera Nagar, Mahmudabad, Sitapur	26-07-2024

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Regional Office.

Uttar Pradesh Pollution Control Board,
Lucknow

Inspected all 44 Brick Klins regarding compliance in OA No 273/2022 Gyanendra Pandey Vs State of UP & Ors. order passed by Hon'ble NGT on dated 22.04.2024

Sr. No.	Name of Brick Klin	Brick Klin Address	Date of Inspection	Brick Klin Status at the time of Inspection
1	HAZI Wakil Ahmad Ent Bhatta	Sohariya, Sitapur	22.06.2024	Found Closed
2	Indain Brick field,	Vill. Saraiya, Thana Patti Kamlapur, Sitapur	22.06.2024	Found Closed
3	B J BRICK FIELD	Amba Post Shahpur, Laharpur, Sitapur	22.06.2024	Found Closed
4	Warisi Brick field	Vill. Kedarpur, Mahmoodabad, Sitapur	22.06.2024	Found Closed
5	Kunwar Ent Udhog	Sheshpur, Bilauli Bazar, Mahmudabad, Sitapur	22.06.2024	Found Closed
6	Jaina Brick Field	Lodhaura, Paintepur, Mahmudabad, Sitapur	22.06.2024	Found Closed
7	Khinda Brick Field	Sultanpur Hariprasad, Laharpur, Sitapur	22.06.2024	Found Closed
8	New Manju Brick Field	Dundpur, Sidhauri, Sitapur	22.06.2024	Found Closed
9	Gazi Brick Field (Ent marka KBF)	Kala Bahadurpur, Laharpur, Sitapur	22.06.2024	Found Closed
10	Gurudeen Brick Field	Madan Beher, Mahmoodabad, Sitapur	22.06.2024	Found Closed
11	Shiv Narayan Brick Field	Madan Beher, Mahmoodabad, Sitapur	22.06.2024	Found Closed
12	Ahamad Ent Bhatta	Vill. Pipari kasraila, Laharpur, Sitapur	22.06.2024	Found Closed
13	Maharaja Brick Field	Behli, Laharpur, Sitapur	22.06.2024	Found Closed
14	Sona Brick Field	Ametiya, Sitapur	22.06.2024	Found Closed
15	ANAM BRICK FIELD	Paintepur, Mahmoodabad, Sitapur	22.06.2024	Found Closed
16	Gagan Brick field	Umariya Khanpur Persendi Sachendi, Sitapur	22.06.2024	Found Closed
17	Phool Brick field	Lachan Nagar, Laharpur, Sitapur	22.06.2024	Found Closed
18	New Ahamad Ent Batta	Behli, Laharpur, Sitapur	22.06.2024	Found Closed
19	Super Brick Field old name shiv brick field	Murtaza Nagar, Mahmudabad, Sitapur	22.06.2024	Found Closed
20	Balaji Brick Field	Kultajpur Keshrignaj, Hargaon Road, Sitapur	22.06.2024	Found Closed
21	MS SHREE HANUMANT BRICK FIELD	Afsaria Husainpur, Mahmoodabad, Sitapur	22.06.2024	Found Closed
22	Maa Vaishno Brick Field	Madan Behad, Mahmudabad, Sitapur	22.06.2024	Found Closed
23	Kishan Brick Field	Navinagar, Laharpur, Sitapur	22.06.2024	Found Closed
24	Gagan Brick Field	Ramupur, Kultajpur, Laharpur, Sitapur	22.06.2024	Found Closed
25	Gold Brick Field (New Name N G Brick Field	Gauriya, Meeranagar, Mahmudabad, Sitapur	22.06.2024	Found Closed
26	Chaman Brick Field	Kedarpur, Mahmudabad, Sitapur	06.07.2024	Found Closed

27	New Gold Brick Field	Vakarnagar, Meera Nagar, Mahmudabad, Sitapur	06.07.2024	Found Closed
28	Hazi Nawab ali ent udhyog	Kultajpur Keshrignaj, Hargaon Road, Sitapur	06.07.2024	Found Closed
29	Ansari Brick Field (Ent Marka baba)	Paintetur, Mahmudabad, Sitapur	06.07.2024	Found Closed
30	I S Beg Brick Field	Prahladpur, Laharpur, Sitapur	06.07.2024	Found Closed
31	Prasad Brick Filed	Beharwan Majra Amitya, Laharpur, Sitapur	06.07.2024	Found Closed
32	Amar Brick Field	Taranpur, Laharpur, Sitapur	06.07.2024	Found Closed
33	Jai maa durge brick field	Kala Bahadur, Near Police Chowki, Kalabahadur, Mehdiपुरwa, Sitapur	06.07.2024	Found Closed
34	Star Brick Filed	Ganeshpur Newada, Laharpur, Sitapur	06.07.2024	Found Closed
35	Chand Brick Field	Ganeshpur Newada, Laharpur, Sitapur	06.07.2024	Found Closed
36	Awadh Brick Field	Dariyapur, Mahmudabad, Sitapur	06.07.2024	Found Closed
37	India Brick Field	Deyodedhee, Laharpur, Sitapur	06.07.2024	Found Closed
38	Royal Brick Field	Patti, Katesar, Laharpur, Sitapur	06.07.2024	Found Closed
39	Aman Brick Field	Rayamrod, Paragna Tambour, Laharpur, Sitapur	06.07.2024	Found Closed
40	Bharat Brick Field	Village-Kultajpur, Laharpur	06.07.2024	Found Closed
41	Verma Brick Field	Payak Nagar, Laharpur	06.07.2024	Found Closed
42	Verma Brick Field	Payak Nagar, Laharpur	06.07.2024	Found Closed
43	Shri Balaji Brick Field	Village-Beharwa Amitya, laharpur	06.07.2024	Found Closed
44	Sangam Brick Field	Village-Kultajpur, Laharpur	06.07.2024	Found Closed

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-3

संदर्भ संख्या- 1106531/सी-8/32-133/24

दिनांक 5/2/24

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Phool Brick Field Village-Lachhan Nagar, Thana-Laharpur, Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected O.A. 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTI has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,62,500/- against the responsible Brick Kiln i.e. M/s Phool Brick Field Village-Lachhan Nagar, Thana-Laharpur, Tehsil-Laharpur, Sitapur for a defaulting period of 15.07.2021 to 25.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,62,500/- (Rs. Nineteen Lakh Sixty Two Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Phool Brick Field Village-Lachhan Nagar, Thana-Laharpur, Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Haji Jameel Khan S/o Shri Ali Hussain, House no. 87, Thatheri Tola, Thana and Tehsil-Laharpur, Sitapur (Proprietor M/s Phool Brick Field Village-Lachhan Nagar, Thana-Laharpur, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow
Enclosure-As above

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

/सी-5/1319-14/24

दिनांक ...

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sona Brick Field, Village-Amitiya, Rajepur, Teshil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- "..... 1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,18,750/- against the responsible Brick Kiln i.e. M/s Sona Brick Field, Village-Amitiya, Rajepur, Teshil-Laharpur, Sitapur for a defaulting period of 15.07.2021 to 18.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,18,750/- (Rs. Nineteen Lakh Eighteen Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Sona Brick Field, Village-Amitiya, Rajepur, Teshil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Kamlesh Verma, (Proprietor M/s Sona Brick Field, Village-Amitiya, Rajepur, Teshil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh),
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

sk
Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



सदस्य सख्या

/सी-6/

दिनांक

To,

The Collector,
District Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shri Hanumant Brick Field Village-Afsariya, Husainpur, Block-Pehla, Post and Tehsil-Mahmoodabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. No. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows,

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected O.A. No. 273/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
4. IA No. 202/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CT has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB.

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating.

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s Shri Hanumant Brick Field Village-Afsariya, Husainpur, Block-Pehla, Post and Tehsil-Mahmoodabad, Sitapur for a defaulting period of 12.10.2022 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s Shri Hanumant Brick Field Village-Afsariya, Husainpur, Block-Pehla, Post and Tehsil Mahmoodabad, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Smt. Raj Kumari D/o Shri Anant Kumar, Village-Afsariya, Husainpur, Post and Tehsil-Mahamudabad, Sitapur (Proprietor M/s Shri Hanumant Brick Field Village-Afsariya, Husainpur, Block-Pehla, Post and Tehsil-Mahmoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

(Signature)

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to: Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

/सी-5/ 1122 108/24

दिनांक

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s I. S. Beg Brick Field, Village-Prahaladpur, Thana and Tehsil-Leharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,50,000/- against the responsible Brick Kiln i.e. M/s I. S. Beg Brick Field, Village-Prahaladpur, Thana and Tehsil-Leharpur, Sitapur for a defaulting period of 23.10.2021 to 27.05.2022 due to violation of Closure Order dated 22.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,50,000/- (Rs. Thirteen Lakh Fifty Thousand only) is payable in account of Environment Compensation from M/s I. S. Beg Brick Field, Village-Prahaladpur, Thana and Tehsil-Leharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

- 1 Mohd. Ishaar Beg S/o Islaam Beg, Mohalla-Lokhariyapur, Tehsil-Leharpur, District-Sitapur (Proprietor M/s I. S. Beg Brick Field, Village-Prahaladpur, Thana and Tehsil-Leharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Handwritten signature: HEE/SIH

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD



सदरम सारख्या-

/सी-5/ ३२ - २१/२५

दिनांक

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Maharaja Brick Field, Village-Naya Gaon Behti (Vanvat), Block and Teshil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB..... "

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating..... "

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Maharaja Brick Field, Village-Naya Gaon Behti (Vanvat), Block and Teshil-Laharpur, Sitapur for a defaulting period of 15.07.2021 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Maharaja Brick Field, Village-Naya Gaon Behti (Vanvat), Block and Teshil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Waqar Ahmed, Village-Shami Tola, Laharpur, Sitapur (Proprietor M/s Maharaja Brick Field, Village-Naya Gaon Behti (Vanvat), Block and Teshil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to: Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary

1323



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- H06542/सी-5/ईए-116/24

दिनांक 5/2/24

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Aman Brick Field Village-Raimarod, Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 11,68,750/- against the responsible Brick Kiln i.e. M/s Aman Brick Field Village-Raimarod, Tehsil-Laharpur, Sitapur for a defaulting period of 19.11.2022 to 25.05.2022 due to violation of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 11,68,750/- (Rs. Eleven Lakh Sixty Eight Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Aman Brick Field Village-Raimarod, Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Raees Ahmad S/o Shri Ali Hussain, Village-Dewadidih, Post and Tehsil-Laharpur, Sitapur (Proprietor M/s Aman Brick Field Village-Raimarod, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

/सी-5/ 82-100/24

दिनांक 22/11/24

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaman Brick Field, Village-Kedarpur, P.S.-Mahmoodabad, Tehsil-Mahmoodabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows:-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTC has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows:-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s Chaman Brick Field, Village-Kedarpur, P.S.-Mahmoodabad, Tehsil-Mahmoodabad, Sitapur for a defaulting period of 12.10.2021 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s Chaman Brick Field, Village-Kedarpur, P.S.-Mahmoodabad, Tehsil-Mahmoodabad, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Varis Ali Ansari S/o Sri Haneel Ansari, Mohalla-Nalapaar Dakshini, Mastan Road, Near Karkaj Masjid, P.S. Fatehpur, Tehsil-Fatehpur, Barabanki (Proprietor M/s Chaman Brick Field, Village-Kedarpur, P.S.-Mahmoodabad, Tehsil-Mahmoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



सदर संख्या- H06541 /सी-5/ 22 - 103/24

दिनांक 5/2/24

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Amar Brick Field Village-Taranpur, Post-Mubarakpur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating.

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,37,500/- against the responsible Brick Kiln i.e. M/s Amar Brick Field Village-Taranpur, Post-Mubarakpur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur for a defaulting period of 23.10.2021 to 25.05.2022 due to violation of Closure Order dated 22.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,37,500/- (Rs. Thirteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Amar Brick Field Village-Taranpur, Post-Mubarakpur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Janardan Singh, Village-Bhagasi, Bhagwapur, Mallapur Nagai, P.S.-Laharpur, Tehsil-Laharpur, Sitapur (Proprietor M/s Amar Brick Field Village-Taranpur, Post-Mubarakpur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



सदर सख्या-

/सी-5/ 22 93124

दिनांक

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ansari Brick Field, Village-Paintepur (Ent Marka Baba), Tehsil-Mahmoodabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected O.A. 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTC has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB..... "

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

"...9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating..."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s Ansari Brick Field, Village-Paintepur (Ent Marka Baba), Tehsil-Mahmoodabad, Sitapur for a defaulting period of 12.10.2021 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s Ansari Brick Field, Village-Paintepur (Ent Marka Baba), Tehsil-Mahmoodabad, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Anas Ansari S/o Mohd. Yakub Ansari, Beldari Tola, Tehsil-Mehmoodabad, P.S.-Mehmoodabad, Sitapur (Proprietor M/s Ansari Brick Field, Village-Paintepur (Ent Marka Baba), Tehsil-Mahmoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

/सी-5/4132-102/24

दिनांक

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Balaji Brick Field Village-Kultaajpur, Kesariganj, Hargaon Road Post-Rajepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTG has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

"...9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,62,500/- against the responsible Brick Kiln i.e. M/s Balaji Brick Field Village-Kultaajpur, Kesariganj, Hargaon Road Post-Rajepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur for a defaulting period of 12.10.2022 to 18.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,62,500/- (Rs. Thirteen Lakh Sixty Two Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Balaji Brick Field Village-Kultaajpur, Kesariganj, Hargaon Road Post-Rajepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Santar Pal S/o Sri Chandan, Fatepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur (Proprietor M/s Balaji Brick Field Village-Kultaajpur, Kesariganj, Hargaon Road Post-Rajepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

/सी-5/ ई-119/24

दिनांक

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bharat Brick Field, Village-Madhiya, Tambaur, Thana and Tehsil-Leharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows:-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
4. A No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB..... "

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows:-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating..... "

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 11,68,750/- against the responsible Brick Kiln i.e. M/s Bharat Brick Field, Village-Madhiya, Tambaur, Thana and Tehsil-Leharpur, Sitapur for a defaulting period of 19.11.2021 to 25.05.2022 due to violation of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 11,68,750/- (Rs. Eleven Lakh Sixty Eight Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Bharat Brick Field, Village-Madhiya, Tambaur, Thana and Tehsil-Leharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Israel Ansari S/o Abdul Haq, Village- 104 Sirs, Tambaur Khas, Tambaur, Tehsil-Leharpur, District-Sitapur (Proprietor M/s Bharat Brick Field, Village-Madhiya, Tambaur, Thana and Tehsil-Leharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,-

(Sanjeev Kumar Singh)
Member Secretary

Copy to: Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



दर्भ संख्या-

/सी-5/58-112/24

दिनांक

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jai Maa Durge Brick Field, Village-Kala Bahadurpur, Near Police Chowki, Thana and Tehsil-Leharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows:

-1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTC has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

.....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 12,93,750/- against the responsible Brick Kiln i.e. M/s Jai Maa Durge Brick Field, Village-Kala Bahadurpur, Near Police Chowki, Thana and Tehsil-Leharpur, Sitapur for a defaulting period of 26.10.2021 to 21.05.2022 due to violation of Closure Order dated 25.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 12,93,750/- (Rs. Twelve Lakh Ninety Three Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Jai Maa Durge Brick Field, Village-Kala Bahadurpur, Near Police Chowki, Thana and Tehsil-Leharpur, Sitapur..

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr. Rupesh Verma S/o Shri Raj Kishore Verma, Kalabahadur, Tehsil-Leharpur, District-Sitapur (Proprietor M/s Jai Maa Durge Brick Field, Village-Kala Bahadurpur, Near Police Chowki, Thana and Tehsil-Leharpur, Sitapur,

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सर्वे सभ्य-

1/11-5/1/23 16/11/23

To: The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Gazi Brick Field, Gata no. 61, 62, Village-Kala Bahadurpur, P.S.-Laharpur, Teshil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. n 278/DNE2 Jayaramsinh Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.

The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report on this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.

OA No. 29/2023 has been filed by Respondent No. 3 seeking permission to operate the brick kiln on the ground that the CT has been obtained by the said unit.

Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.

OA No. 638/2023 will be considered after receipt of the fresh report from the UPPCB.

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating.

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter date 19.12.2023 has imposed the Environmental Compensation of Rs. 13,37,500/- against the responsible Brick Kiln i.e. M/s Gazi Brick Field, Gata no. 61, 62, Village-Kala Bahadurpur, P.S.-Laharpur, Teshil-Laharpur, Sitapur for a defaulting period of 23.10.2021 to 25.05.2022 due to violation of Closure Order dated 22.10.2021 under section-31A of the A (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,37,500/- (Rs. Thirteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Gazi Brick Field, Gata no. 61, 62, Village-Kala Bahadurpur, P.S. Laharpur, Teshil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Hafeez S/o Shri Habib, Village-Kanju Sharifpur, Makanpur, P.S.-Laharpur, Sitapur (Proprietor M/s Gazi Brick Field, Gata no. 61, 62, Village-Kala Bahadurpur, P.S.-Laharpur, Teshil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to: Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-- H00515 / सी-5 / L/322 - 109/24

दिनांक 5/2/24

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Prasad Brick Field Village-Behrawa, Majra-Amitya, Post-Rajepur, Post & Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follow:-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected O.A 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTG has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9 Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating .."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 12,93,750/- against the responsible Brick Kiln i.e. M/s Prasad Brick Field Village-Behrawa, Majra-Amitya, Post-Rajepur, Post & Tehsil-Laharpur, Sitapur for a defaulting period of 23.10.2021 to 18.05.2022 due to violation of Closure Order dated 22.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 12,93,750/- (Rs. Twelve Lakh Ninety Three Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Prasad Brick Field Village-Behrawa, Majra-Amitya, Post-Rajepur, Post & Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Laxmi Narayan S/o Shri Ramprasad, Village-Amitya, Post and Tehsil-Laharpur, Sitapur (Proprietor M/s Prasad Brick Field Village-Behrawa, Majra-Amitya, Post-Rajepur, Post & Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above.

NEE/SH

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर संख्या-

/सी-5/ इट - 24/24

दिनांक

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kisan Brick Field Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no 273/2022 Gyanendra Pandey V/s/State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 15,56,250/- against the responsible Brick Kiln i.e. M/s Kisan Brick Field Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur for a defaulting period of 12.10.2021 to 18.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 15,56,250/- (Rs. Fifteen Lakh Fifty Six Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s Kisan Brick Field Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Balu Ram, Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur (Proprietor M/s Kisan Brick Field Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

6/सी-5/L/22-98/24

दिनांक

To.

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Gold Brick Field, Village-Vakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected O.A. 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB..... "

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

"..... 9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating. "

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s New Gold Brick Field, Village-Vakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur for a defaulting period of 12.10.2021 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s New Gold Brick Field, Village-Vakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Pradeep Kumar, Village-Bakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur (Proprietor M/s New Gold Brick Field, Village-Vakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to: Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- H.C. 543/सी-5/32 - 82/24

दिनांक 5/12/24

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Juber Ahmad Javed Ahmad Ent Bhata (Ahmad Brick Field), Village-Pipri, Kasraila, Teshil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Juber Ahmad Javed Ahmad Ent Bhata (Ahmad Brick Field), Village-Pipri, Kasraila, Teshil-Laharpur, Sitapur for a defaulting period of 15.07.2021 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Juber Ahmad Javed Ahmad Ent Bhata (Ahmad Brick Field), Village-Pipri, Kasraila, Teshil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Javed Ahmad S/o Shri Basheer Ahmad, Village-Pipri, Gram Panchayat-Kanja Sharifpur, Laharpur, Sitapur (Proprietor M/s Juber Ahmad Javed Ahmad Ent Bhata (Ahmad Brick Field), Village-Pipri, Kasraila, Teshil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:- Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

/सी-5/1 132-70/24

दिनांक

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Gurudeen Brick Field, Village-Madan Behad, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

"... 9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Gurudeen Brick Field, Village-Madan Behad, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur for a defaulting period of 15.07.2021 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Gurudeen Brick Field, Village-Madan Behad, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Ram Verma S/o Shri Mahavir Prasad, Village-Rewan, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur (Proprietor M/s Gurudeen Brick Field, Village-Madan Behad, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.



उत्तर प्रदेश 1336 नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

/सी-5/ ई 10/23

दिनांक

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Narayan Brick Field, Village-Madan Behad, Tehsil-Mahmudabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating.

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Shiv Narayan Brick Field, Village-Madan Behad, Tehsil-Mahmudabad, Sitapur for a defaulting period of 15.07.2021 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Shiv Narayan Brick Field, Village-Madan Behad, Tehsil-Mahmudabad, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Mukesh Kumar, Village-Jairampur, Post-Imiya Manpur, Tehsil-Mahmudabad, Sitapur (Proprietor M/s Shiv Narayan Brick Field, Village-Madan Behad, Tehsil-Mahmudabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- H.O. 574/सी-5/इ.ए.-96/24

दिनांक 5/2/24

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Haji Nawab Ali Ent Udyog, Village-Kultajpur, Navi Nagar, Kesari Ganj, Hargaon Road, Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows:-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows:-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,62,500/- against the responsible Brick Kiln i.e. M/s Haji Nawab Ali Ent Udyog Village-Kultajpur, Navi Nagar, Kesari Ganj, Hargaon Road, Tehsil-Laharpur, Sitapur for a defaulting period of 12.10.2021 to 18.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kila.

The sum of Rs. 13,62,500/- (Rs. Thirteen Lakh Sixty Two Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Haji Nawab Ali Ent Udyog, Village-Kultajpur, Navi Nagar, Kesari Ganj, Hargaon Road, Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Javed S/o Shri Haji Alauddin, Village-Katra, Thana and Teshil-Laharpur, Sitapur (Proprietor M/s Haji Nawab Ali Ent Udyog, Village-Kultajpur, Navi Nagar, Kesari Ganj, Hargaon Road, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow, Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- 112023 / सी-5/ 32 - 81/24

दिनांक 5/12/23

To.
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Ahmad Ent Bhatta, Gata no. 113, Naya Gaon, Behti, Nera Kesariganj, Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected O.A. 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB.....

Further in the matter of O.A. no. 889/2022 [Jeetu Yadav V/s U.P. Pollution Control Board & Others] the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s New Ahmad Ent Bhatta, Gata no. 113, Naya Gaon, Behti, Nera Kesariganj, Tehsil-Laharpur, Sitapur for a defaulting period of 15.07.2021 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,37,500/- (Rs. Ninety Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s New Ahmad Ent Bhatta, Gata no. 113, Naya Gaon, Behti, Nera Kesariganj, Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Haseeb Ahmad S/o Shri Bahseer Ahmad, Bagwani Tola, Laharpur, Sitapur (Proprietor M/s New Ahmad Ent Bhatta, Gata no. 113, Naya Gaon, Behti, Nera Kesariganj, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to: Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

सी-5/ 32-119/24

दिनांक 3/12/23

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s India Brick Field Village-Deyodhedeeh, Biswan-Khurd, Tambaaur, Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating"

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 9,81,250/- against the responsible Brick Kiln i.e. M/s India Brick Field Village-Deyodhedeeh, Biswan-Khurd, Tambaaur, Tehsil-Laharpur, Sitapur for a defaulting period of 19.11.2022 to 25.05.2022 due to violation of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 9,81,250/- (Rs. Nine Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s India Brick Field Village-Deyodhedeeh, Biswan-Khurd, Tambaaur, Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Akbaal Ahmed S/o Shri Mehndi Hasan, Village-Dyodhedih, Biswan, Post and Teshil-Laharpur, Sitapur (Proprietor M/s India Brick Field Village-Deyodhedeeh, Biswan-Khurd, Tambaaur, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board' Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- HCES/30/सी-5/2122-वा/24

दिनांक 5/2/24

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Super Brick Field (Old Name-Shiv Brick Field), Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected O.A. 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s Super Brick Field (Old Name-Shiv Brick Field), Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur for a defaulting period of 12.10.2021 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s Super Brick Field (Old Name-Shiv Brick Field), Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Miraz Ahmad, Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur (Proprietor M/s Super Brick Field (Old Name-Shiv Brick Field), Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-1106536 /सी-5/ 32-114/24

दिनांक 5/2/24

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Star Brick Field, Village-Ganeshpuri, Nevada, Thana and Tehsil-Leharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jectu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9 Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 12,93,750/- against the responsible Brick Kiln i.e. M/s Star Brick Field, Village-Ganeshpuri, Nevada, Thana and Tehsil-Laharpur, Sitapur for a defaulting period of 26.10.2022 to 21.05.2022 due to violation of Closure Order dated 25.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 12,93,750/- (Rs. Twelve Lakh Ninety Three Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Star Brick Field, Village-Ganeshpuri, Nevada, Thana and Tehsil-Leharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr. Abdul Rehman Ansari S/o Mohd. Shafi Ansari, Village- Jairampur, Post-Imliya Manpur, Mohalla-Tadale, P.S.- Leharpur, District-Sitapur (Proprietor M/s Star Brick Field, Village-Ganeshpuri, Nevada, Thana and Tehsil-Leharpur, Sitapur.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to: Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

/सी-5/ 32-106/24

दिनांक 11/11/23

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Gagan Brick Field, Village-Ramuwapur, Kultajpur, Post and Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,62,500/- against the responsible Brick Kiln i.e. M/s Gagan Brick Field, Village-Ramuwapur, Kultajpur, Post and Tehsil-Laharpur, Sitapur for a defaulting period of 12.10.2021 to 18.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln

The sum of Rs. 13,62,500/- (Rs. Thirteen Lakh Sixty Two Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Gagan Brick Field, Village-Ramuwapur, Kultajpur, Post and Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Ashu Shukla, Village-Behrwan, Majra-Amitya, Post-Rajepur, Tehsil-Laharpur, Sitapur (Proprietor M/s Gagan Brick Field, Village-Ramuwapur, Kultajpur, Post and Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

AFF/S.H.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to: Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक 12/12/24

संदर्भ संख्या-

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Awadh Brick Field, Village-Dariyapur, Thana and Tehsil-Mahmoodabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jectu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter date 19.12.2023 has imposed the Environmental Compensation of Rs. 11,43,750/- against the responsible Brick Kiln i.e. M/ Awadh Brick Field, Village-Dariyapur, Thana and Tehsil-Mahmoodabad, Sitapur for a defaulting period of 19.11.2022 to 21.05.2022 due to violation of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 11,43,750/- (Rs. Eleven Lakh Fourty Three Thousand and Seven Hundred Fifty only) is payal in account of Environment Compensation from M/s Awadh Brick Field, Village-Dariyapur, Thana and Tehsil-Mahmoodabad, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Ashik Jama Khan S/o Mukhtyar Khan, Shiv Vihar Colony, Jankipuram, Sector-1, Lucknow (Proprietor: M/ Awadh Brick Field, Village-Dariyapur, Thana and Tehsil-Mahmoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board, Lucknow for information and necessary action.

Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Member Secretary

AKK/S.A

Copy to:- Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com



संदर्भ संख्या- H06540/सी-5/ईए-108/20

दिनांक 5/12/23

To, The Collector, District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Maa Vaishno Brick Field, Village-Madan Behad (Bawan), Dist. Mirza (Raj), Thana and Tehsil-Mahamoodabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no 273/2022 Gyanendra Family Vs State of UP & Others. The relevant excerpt of the aforesaid order is as follows-

The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.

- 2. This Tribunal has passed a detailed order in connected O.A. 889/2022 videy after considering the report filed by the UPPCB.
- 3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
- 4. I.A. No. 242/2023 has been filed by Respondent No. 3 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
- 5. Counsel for the UPPCB is directed to submit instructions on the plea taken in the I.A. and file the reply to the I.A. if required.
- 6. I.A. No. 242/2023 will be considered after receipt of the fresh report by the UPPCB.

Further in the matter of I.A. no. 889/2022 with State v/s UP Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

The Tribunal has directed the UPPCB to take action in accordance with law in relation to fresh action taken report and submit the same to the court in the matter of the unit operating without consent to operate and in violation of law and also to submit report about the amount of environmental compensation from the brick kilns which were found to be illegally operating.

In compliance of the above mentioned order Uttar Pradesh Pollution Control Board vide letter dated 06.10.2023 has imposed the Environmental Compensation of Rs. 12,80,250/- against the responsible Brick Kilns i.e. M/s Maa Vaishno Brick Field, Village-Madan Behad (Bawan), Dist. Mirza (Raj), Thana and Tehsil-Mahamoodabad, Sitapur. The environmental compensation of Rs. 12,80,250/- in violation of Court's Order dated 06.10.2023 under section 113(1)(b) of Environment Protection Act, 1986. The copy of the letter dated 06.10.2023 in which attached amount of environmental compensation has not deposited with the authorities.

The amount of Rs. 12,80,250/- (Twelve Lakhs Eight Hundred and Two Hundred Fifty only) is payable in respect of Environmental Compensation from the M/s Maa Vaishno Brick Field, Village-Madan Behad (Bawan), Dist. Mirza (Raj), Thana and Tehsil-Mahamoodabad, Sitapur.

The amount of Rs. 12,80,250/- (Twelve Lakhs Eight Hundred and Two Hundred Fifty only) is payable in respect of Environmental Compensation from the M/s Maa Vaishno Brick Field, Village-Madan Behad (Bawan), Dist. Mirza (Raj), Thana and Tehsil-Mahamoodabad, Sitapur.

The amount of Rs. 12,80,250/- (Twelve Lakhs Eight Hundred and Two Hundred Fifty only) is payable in respect of Environmental Compensation from the M/s Maa Vaishno Brick Field, Village-Madan Behad (Bawan), Dist. Mirza (Raj), Thana and Tehsil-Mahamoodabad, Sitapur.

Yours faithfully,

Sanjeev Kumar Singh
Assistant Secretary

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-

11/सी-5/2132 104124

दिनांक

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s N.G. Brick Field (Old Name-Gold Brick Field), Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in O.A. No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB..... "

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s N.G. Brick Field (Old Name-Gold Brick Field), Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur for a defaulting period of 12.10.2021 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s N.G. Brick Field (Old Name-Gold Brick Field), Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Akhilesh Kumar, Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur (Proprietor M/s N.G. Brick Field (Old Name-Gold Brick Field), Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Member Secretary

Copy to:- Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

Phone: 2720831, 2720828, 2720691 & 2720681 · Fax: 0522 - 2720764

Email: info@uppcb.in · Web Site: www.uppcb.com



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



सदर सख्या-

/सी-5/52-16/24

दिनांक

To,

The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Gagan Brick Field, Village-Umariya Khanpur, Kasraila, Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Gagan Brick Field, Village-Umariya Khanpur, Kasraila, Tehsil-Laharpur, Sitapur for a defaulting period of 15.07.2021 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Gagan Brick Field, Village-Umariya Khanpur, Kasraila, Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Moh. Tabrez S/o Sri Hazi Azeez Ahamd, Village- Bahlolpur, Tehsil-Laharpur, Sitapur (Proprietor M/s Gagan Brick Field, Village-Umariya Khanpur, Kasraila, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- 110/2022 /सी-5/ ई-118/24

दिनांक 22/12/21

To,
The Collector,
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Royal Brick Field, Village-Patti, Katesar, Post and Tehsil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

"..... 9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 11,25,000/- against the responsible Brick Kiln i.e. M/s Royal Brick Field, Village-Patti, Katesar, Post and Tehsil-Laharpur, Sitapur for a defaulting period of 19.11.2022 to 18.05.2022 due to violation of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 11,25,000/- (Rs. Eleven Lakh Twantty Five Thousand only) is payable in account of Environment Compensation from M/s Royal Brick Field, Village-Patti, Katesar, Post and Tehsil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Haseeb Khan S/o Shri Vilayat Khan, 84, Bahloipur, P.S. Laharpur, Teshil-Laharpur, Sitapur (Proprietor M/s Royal Brick Field, Village-Patti, Katesar, Post and Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.
Enclosure: As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:- Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

sk
Member Secretary



उत्तर प्रदेश दूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



सदस्य संख्या- 11/109/सी-5/151/रिज वि. 8520/24

दिनांक 07/11/24

To,
The Collector,
District-Sitapur

9454417566

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chand Brick Field Village-Ganeshpur, Newada, Thana & Teshil-Laharpur, Sitapur.

Please refer to the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. No. 889/2022 and the Hon'ble NGT Order No. 11/109/सी-5/151/रिज वि. 8520/24. The relevant excerpt of the aforesaid order is as follows:-

"The matter relates to a guilty operating brick kiln in District Sitapur, Uttar Pradesh. The Respondent has passed a default order in connected O.A. 889/2022 today after considering the report filed by the UPPCB. The Respondent has allowed the Respondent to be allowed appearing for the 10th day has been for further time to file a fresh report in this matter also in term of the order No. 11/109/सी-5/151/रिज वि. 8520/24. The prayer is allowed.

"O.A. No. 889/2022 has been filed by Respondent No. 1 seeking permission to operate the brick kiln on the ground that the C. O. No. 11/109/सी-5/151/रिज वि. 8520/24 has been filed by the said unit.

3. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.

6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows:-

"9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report at clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law in the above matter. Steps to be taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter date 27.10.2023 has imposed the Environmental Compensation of Rs. 12,93,750/- against the responsible Brick Kiln i.e. M/s Chand Brick Field, Village-Ganeshpur, Newada, Thana & Teshil-Laharpur, Sitapur for a defaulting period of 26.10.2022 to 21.05.2023 due to violation of Closure Order dated 25.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 27.10.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 12,93,750/- (Rs. Twelve Lakh Ninty Three Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Chand Brick Field, Village-Ganeshpur, Newada, Thana & Teshil-Laharpur, Sitapur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Chand Khan S/o Mohd. Hasin Khan, Village-Bahlolpur, Laharpur, Sitapur (Proprietor M/s Chand Brick Field, Village-Ganeshpur, Newada, Thana & Teshil-Laharpur, Sitapur)

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Court No. - 1

Case :- WRIT - C No. - 151 of 2024

Petitioner :- M/S New Star Brick Works (Erstwhile M/S Shiv Om Brick Works) Thru. Prop. Afsar Ali

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Brij Raj Singh, J.

All these matters have been listed today.

Master counter affidavit filed in this petition as well as in Writ-C No.305 of 2024 has already been served on all the learned counsel for the petitioners, to which rejoinder affidavit, if any, may be filed within two days.

List/put up on 16.02.2024 in the list of fresh cases along with similar matters.

Till the next date of listing, no coercive measures be taken in respect of the cases where properties have been attached. The undertaking, if any, given in connected matters and extended earlier, may also operate till the next date of listing.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 12.2.2024

Rao/-

Court No. - 1**Case :-** WRIT - C No. - 151 of 2024**Petitioner :-** M/S New Star Brick Works (Erstwhile M/S Shiv Om Brick Works) Thru. Prop. Afsar Ali**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

connected with

Case :- WRIT - C No. - 7746 of 2023**Petitioner :-** M/S Arsh Brick Works Thru. Partner Mohd. Ayub**Respondent :-** State Of U.P. Thru. Secy., Dept. Of Environment, Forest And Climate Change And Others**Counsel for Petitioner :-** Sarvesh Kumar**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma**Case :-** WRIT - C No. - 119 of 2024**Petitioner :-** M/S Rachna Metal Industries Pvt. Ltd. Thru M.D. Sadhna Agarwal**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mohd. Aslam Khan**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma**Case :-** WRIT - C No. - 152 of 2024**Petitioner :-** M/S Afaq Brick Field Thru Proprietor Nargish**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma**Case :-** WRIT - C No. - 153 of 2024**Petitioner :-** M/S Khalil Brick Works Thru. Prop. Usman**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma**Case :-** WRIT - C No. - 154 of 2024**Petitioner :-** M/S Riza Brick Works Thru Proprietor Mohd. Haroon**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma**Case :-** WRIT - C No. - 179 of 2024**Petitioner :-** M/S Janta Brick Works (New Name-Munmun Brick Works

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Kazi Parivar) Thru. Prop. Mohd. Razi

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests,
Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam
Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 181 of 2024

Petitioner :- M/S Good Friends Brick Works Thru. Prop. Irfan

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests,
Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam
Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 188 of 2024

Petitioner :- M/S Colour Touch Thru Proprietor Prakash Chand Chindalia

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests,
Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mohd. Aslam Khan, Sunny
Singh

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 194 of 2024

Petitioner :- M/S Sh Brick Works Thru Proprietor Shabana

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests,
Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam
Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 195 of 2024

Petitioner :- M/S Shiv Brick Works Thru Proprietor Kaminder Alias
Kamendra Singh

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests,
Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam
Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 264 of 2024

Petitioner :- M/S Musarfi Hasnain Bricks Works, Through Its Proprietor
Rais Ahmad

Respondent :- State Of U.P. Thru. Prin. Secy. Forest Environment And
Climate Change Deptt., Lucknow And 5 Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam
Khan, Mohd. Khalid Amin Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Case :- WRIT - C No. - 265 of 2024

Petitioner :- M/S Durga Brick Works, Through Its Authorized Signatory

Respondent :- State Of U.P. Thru. Addl. Chief Secy. Environment Forest

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1431 of 2024

Petitioner :- M/S Hm Brick Field Thru. Partners Mohammad Waseem Khan And Alim Khan

Respondent :- State Of U.P Thru. Prin. Secy., Forest, Environment And Climate Change And Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 868 of 2024

Petitioner :- M/S Yadavji Entt Udyog (New Name Fauji Ent Udyog) Thru Proprietor Abad Khan

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 866 of 2024

Petitioner :- M/S Hafeez Ent Udhyog Thru Authorized Signatory Sayeed Khan

Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Asit Srivastava

Hon'ble Attau Rahman Masoodi,J.

Hon'ble Brij Raj Singh,J.

1. This bunch of writ petitions involves an important question of law as to whether a writ petition under Article 226 of the Constitution of India would be maintainable in respect of the matter, of which the cognizance and jurisdiction lies before the National Green Tribunal by virtue of Section 14 of the National Green Tribunal Act, 2010 (for short "the Act, 2010"). Section 14 of the Act, 2010 reads as under:-

"(1) The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I.

(2) The Tribunal shall hear the disputes arising from the questions referred to in sub-section (1) and settle such disputes and pass order thereon.

(3) No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is

made within a period of six months from the date which the cause of action for such dispute first arose: Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days."

2. At the very threshold, it is to be noted that the jurisdiction exercised by the National Green Tribunal is two fold, namely, (a) original (b) appellate. The original jurisdiction is exercised by virtue of Section 14 of the Act, 2010, whereas the appellate jurisdiction is exercised under Section 16 of the Act, 2010. The respective jurisdictions are defined and enumerated under the two provisions.

3. The environment and industry in the modern world have to co-exist. The environment is a natural necessity to the existence of human society, whereas the industry has emerged on account of the consumptive needs required for day-to-day life. On the one hand, the human society is bound to maintain the standards of ecological balance, but on the other, it cannot compromise and detach from the consumptive needs which again are necessary to ensure the survival of human society and are indispensable.

4. The cause of pollution of the environment has been attracting the attention of the courts of law since last many decades. A principle of "polluter should pay" emerged first time in the case of *Indian Council for Enviro-Legal Action and others Vs. Union of India and others*, (1996) 3 SCC 212. The directions issued by the Hon'ble Supreme Court remaining uncomplished, gave rise to litigation before this Court as well as before the Hon'ble Supreme Court time and again.

5. It appears that a writ petition by the Paryavaran Suraksha Samiti (Writ Petition (C) No.375 of 2012, Paryavaran Suraksha Samiti and another Vs. Union of India and others was decided on 22.2.2017 reported in (2017) 5 SCC 326). The Supreme Court by issuing certain directions relegated the matter to the National Green Tribunal for going into various aspects of the grievance in order to work out a complete mechanism both to

safeguard the environment through remedial measures and monitoring the enforcement of prescribed measures so as to regulate the industry under various laws.

6. On an overall view of the matter, we gather that a two dimensional solution was evolved to deal with the protection of environment so as to serve the twin objects which are indispensably interconnected to the society. Firstly, the remedial measures for setting up the **ETPs/CETPs/STPs** as per the report of the Central Pollution Control Board submitted to the National Green Tribunal on 30.5.2019 and 19.7.2019 was approved by the National Green Tribunal.

7. The second dimension of the environmental protection postulates the monitoring of Common Effluent Treatment Plants (CETPs)/ETPs/STPs. A report to this effect was also submitted by the Central Pollution Control Board on 14.8.2019 and the same has also been taken into account by the National Green Tribunal.

8. In the matter relegated by the Hon'ble Supreme Court i.e. Paryavaran Suraksha Samiti (supra), the National Green Tribunal vide order dated 3.8.2018 had initially directed the Central Pollution Control Board to submit the reports in the light of the judgement of the Hon'ble Supreme Court and as per the direction contained in paragraph (vi) of the order aforesaid, we gather that for setting up of treatment plants, necessary contribution by the Centre, State and the concerned industry, the percentage of requisite funding was clarified. It is in the light of the direction issued by the Hon'ble Supreme Court, the reports dated 13.5.2019, 19.7.2019 and 14.08.2019 have come to be filed before the National Green Tribunal, both for remedial and monitoring purpose.

9. The National Green Tribunal with the passage of time and in order to effectuate the application of laws, has evolved a compensation regime under an action plan. This dimension has come to be implemented from 1.4.2020 as is evident from the order dated 28.08.2019 passed by the National Green Tribunal.

10. In the bunch of cases before us, some of the orders passed under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 (for short "the Act, 1981") relate to a point of time much earlier than the aforesaid reports formulating a two tier mechanism. The writ petitions have merely assailed the consequential actions emanating from the orders passed under Section 31-A of the Act, 1981 from the year 2017 to 2021. The petitioners have failed to place on record the relevant orders passed under Section 31-A of the Act, 1981 in any of the writ petitions. The consequential orders, however, have come to be challenged before us on the premise that the initial order was not communicated to them.
11. We are equally pained to notice that even the opposite party-U.P. Pollution Control Board has not placed on record the relevant orders passed under Section 31-A of the Act, 1981 and in this manner, we are unable to examine whether the jurisdiction of the National Green Tribunal would lie under Section 14 of the Act, 2010 or the action taken is amenable to appellate jurisdiction. Before entertaining or throwing out a petition on the ground of alternative remedy, all such aspects deserve consideration.
12. Sri A.K. Verma as well as Sri Asit Srivastava, learned counsels for the U.P. Pollution Control Board are granted a week's time to place on record the relevant orders in furtherance to which the impugned orders assailed in the bunch of these writ petitions have come to be issued.
13. Let Central Pollution Control Board be also impleaded as opposite party in all these writ petitions by the respective petitioners within three days, and a copy of each writ petition be supplied to Sri Chandra Shekhar Pandey, learned counsel representing the Central Pollution Control Board.
14. Necessary correction to this effect, be made in the array of parties accordingly.
15. Leaving the objection of alternative remedy open at

1356

this stage, the direction issued hereinabove for bringing on record the relevant orders passed under Section 31-A of the Act, 1981 on being complied, the question as to maintainability of the writ petitions shall be considered on the next date.

16. List this bunch of writ petitions on 4.3.2024 in the list of fresh cases.

17. Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions conneced in this bunch.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024

Rao/-

1357

Annexure 6

Court No. - 1

Case :- WRIT - C No. - 1084 of 2024

Petitioner :- M/S Maa Vaishno Brick Field Thru Proprietor Ram Prakash

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Brij Raj Singh, J.

For orders, see our order of date passed in Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024

Rao/-

1358

Annexure 7

Court No. - 1

Case :- WRIT - C No. - 1230 of 2024

Petitioner :- M/S Gurudeen Brick Field Thru Proprietor Sri Ram Verma

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Brij Raj Singh, J.

For orders, see our order of date passed in Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024

Rao/-

1359

Annexure 8

Court No. - 1

Case :- WRIT - C No. - 1106 of 2024

Petitioner :- M/S N.G. Brick Field (Old Name Gold Brick Field) Thru Proprietor Pradeep Kumar

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Brij Raj Singh, J.

For orders, see our order of date passed in Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024

Rao/-

Court No. - 1

Case :- WRIT - C No. - 1126 of 2024

Petitioner :- M/S Shiv Narain Brick Field, Through Its Proprietor, Manoj Kumar

Respondent :- State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Asit Srivastava

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Brij Raj Singh, J.

For orders, see our order of date passed in Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024

Rao/-

1361

Answer 10

Court No. - 2

Case :- WRIT - C No. - 151 of 2024

Petitioner :- M/S New Star Brick Works (Erstwhile M/S Shiv Om Brick Works) Thru. Prop. Afsar Ali

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Hon'ble Rajan Roy, J.

Hon'ble Om Prakash Shukla, J.

List after one month.

Interim order, if any, shall continue till the next date of listing.

(Om Prakash Shukla, J.) (Rajan Roy, J.)

Order Date :- 10.7.2024

Shanu/-